COURT NO.5

SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No. 554/2025

KASHIKA M PRASAD

ITEM NO.53

PETITIONER(S)

**RESPONDENT(S)** 

## VERSUS

STATE OF JHARKHAND & ORS.

(IA No. 137987/2025 - CLARIFICATION/DIRECTION IA No. 142793/2025 - EXEMPTION FROM FILING O.T. IA No. 137984/2025 - EXEMPTION FROM FILING O.T. IA No. 138498/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 138501/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 06-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s)	Mr. Anup Kumar, AOR Mr. Awanish Gupta, Adv.
	Ms. Shruti Singh, Adv.
	Mrs. Neha Jaiswal, Adv.
	Ms. Pragya Choudhary, Adv.
	Mr. Shivam Kumar, Adv.
	Mr. Vishnu Prabhakar Pathak, Adv.

- For Respondent(s) Mr. Ashwarya Sinha, AOR Mr. Aditya Malhotra, Adv.
  - Mr. Vishnu Sharma, Adv. Ms. Madhusmita Bora, AOR

## UPON hearing the counsel the Court made the following O R D E R

1. In course of hearing today, it was suggested to the respondent-High Court that the issue concerning grant of Child Care Leave to the petitioner should be revisited without being influenced by the earlier rejection of such prayer.

2. Learned counsel for the respondent-High Court submits that he shall seek instructions in the matter within three days.

3. Post the matter on 11.06.2025.

(SNEHA DAS) SENIOR PERSONAL ASSISTANT (DIVYA BABBAR) COURT MASTER (NSH)